

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**STARRED QUESTION NO.399**  
TO BE ANSWERED ON 20.03.2020

**National Green Tribunal**

\*399. SHRIMATI RITI PATHAK:  
SHRI JUGAL KISHORE SHARMA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has set up National Green Tribunal for effective and quick disposal of cases relating to environmental protection and conservation of forests;
- (b) if so, the details thereof;
- (c) the total number of cases received in the National Green Tribunal since its inception;
- (d) the total number of cases disposed of during the last three years and the number of cases lying pending; and
- (e) the time by which the pending cases are likely to be disposed of?

**ANSWER**

**MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI PRAKASH JAVADEKAR)**

(a) to (e): A statement is laid on the Table of the House.

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**Statement referred to in reply to parts (a) to (e) of the Lok Sabha Starred Question No. 399 regarding 'National Green Tribunal' by Shrimati Riti Pathak and Shri Jugal Kishore Sharma due for reply on 20.03.2020.**

**(a) & (b):**The National Green Tribunal (NGT) has been established for the effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto.

**(c):** The total number of cases received in the National Green Tribunal since its inception is 32,416 (as on 29.02.2020).

**(d):** The total number of cases disposed of during the last three years is 12,947 and 2,835 cases are pending in the National Green Tribunal as on 29.02.2020.

**(e):** Section 18 (3) of the National Green Tribunal Act, 2010 stipulates that the application, or as the case may be, the appeal filed before the Tribunal under this Act shall be dealt with by it as expeditiously as possible and endeavour shall be made by it to dispose of the application, or, as the case may be, the appeal, finally within six months from the date of filing of the application, or as the case may be, the appeal, after providing the parties concerned an opportunity to be heard.

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